

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL (C) NO. 33455 OF 2014
WITH
PRAYER FOR INTERIM RELIEF

M/s Galaxy Papers (Pvt.) Ltd.

.....Petitioner

-Versus-

State of U. P. & Ors.

....Respondents

OFFICE REPORT ON DEFAULT

The office report with regard to non filing of spare copies of SLP was listed before the Ld. Registrar Court on 26th August, 2015 when the following order was passed:-

“The office report indicates that although by order dated 7.5.2015 of this Court four weeks time as last chance was given to the Learned Counsel for the petitioner to take fresh steps for the service of notice to the underserved Respondents, yet he has not done the needful within the period stipulated in the order. Viewed in that context, the matter shall be processed for listing before the Hon'ble Judge in Chambers for further future directions. Await orders.”

It is submitted that there are 32 respondents and Counsel for the petitioner has filed only 7 sets of spare copies of SLP paper books. Hence Show Cause notice has not been issued to the Respondents.

The Default on the part of Counsel for the Petitioner is listed before the Hon'ble Judge in Chamber with this office report.

Dated this the 1st day of September, 2015.

ASSISTANT REGISTRAR

Copy to:-

1. Ms. Rashmi Singh, Advocate
Flat No. 802, Antariskh Green
Apartment Kaushambi, Ghaziabad, U. P.
2. Mr. Vinay Garg, Advocate
Ch-102 C.K.Daphtary Block
New Delhi-110 001

ASSISTANT REGISTRAR